

The above statistics does not indicate an increasing trend in industrial unrest.

- (c) No, Sir.
- (d) Does not arise.

Exploitation of contract labour

†1355. SHRI DHARMENDRA PRADHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is receiving complaints regarding exploitation of contract labourers in absence of proper protection under labour laws;
- (b) if so, whether Government has proposed to carry out assessment in this regard in view of exploitation of contract labourers;
- (c) whether Government has received memorandum from labour organizations or other institutions to make amendment in the contract Labour (Regulation and Abolition) Act, 1970 to provide proper assistance to contract labourers;
- (d) if so, whether Government has taken cognizance of them; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Complaints are received in the field offices of Chief Labour Commissioner (Central) Organization under the Contract Labour (Regulation & Abolition) Act, 1970, Minimum Wages Act, 1948 and other laws applicable on contract labour falling under the Central Sphere and such complaints are investigated and action is taken. Social security aspects of contract workers under Employees Provident Fund and Miscellaneous Provision Act, 1952 and Employees State Insurance Act 1948 are enforced by the Employees Provident Fund organization and Employees State Insurance Corporation respectively provided the establishments in which outsourced workers are working are covered under the said Acts.

(c) to (e) Yes, Sir. To safeguard the interests of the contract labour further in term of wages and social security, a proposal to amend the Contract Labour (Regulation and Abolition) Act, 1970 is under consideration of the Government.

†Original notice of the question was received in Hindi.